

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

STARRED QUESTION NO:43  
ANSWERED ON:09.12.2013  
DANDI HERITAGE ROUTE  
Patil Shri C. R.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether certain sections of the National Highways including Ahmedabad-Dandi were declared as Heritage Routes and if so, the details thereof;
- (b) whether the Heritage Route from Ahmedabad to Dandi has subsequently been declared as National Highway No. 228 and if so, the details thereof;
- (c) whether the Government has proposed re-alignment of this route and if so, the details thereof along with the reasons therefor;
- (d) whether the Government has received any representation from the State Government of Gujarat in this regard; and
- (e) if so, the details thereof along with the action taken by the Government thereon?

**Answer**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI OSCAR FERNANDES)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 09.12.2013 ASKED BY SHRI C.R. PATIL REGARDING DANDI HERITAGE ROUTE

(a) No, Madam.

(b) to (e) Ahmedabad - Dandi route was declared as National Highway - 228 in June, 2006. Since the functions of National Highway (NH) and the heritage route are distinct, it was decided to delink the development of NH-228 from development of heritage path and to plan improvement of the NH as per relevant parameters and existing procedures of this Ministry. Accordingly, this Ministry had finalized the alignment taking into account the existing geometrics, minimum requirement of land acquisition for further geometric improvements and future prospect of development of the National Highway corridor. The alignment of NH-228 thus finalized was conveyed to the State Government on 23.11.2012 requesting for "No Objection" as it included State Highways and other arterial roads. The State Government did not support the proposed alignment. The State Government was again requested to review their stand and give their "No Objection Certificate" (NOC) for the alignment as finalized by this Ministry or suggest alternate alignments that can be adopted and upgraded as per NH standards to meet future traffic requirements with minimum Land Acquisition etc.